

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 55944/2024

[Arising out of impugned final judgment and order dated 16-02-2024 in CRP No. 101591/2021 passed by the High Court of Karnataka Circuit Bench at Dharwad]

RENUKA

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

IA No. 289247/2024 - CONDONATION OF DELAY IN FILING

IA No. 289245/2024 - EXEMPTION FROM FILING O.T.

Date : 28-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) : Ms. Rudrali Patil, Adv.
Mr. Shaantanu Devansh, Adv.
Mr. Suhas Hosamani, Adv.
Mr. Prateek Arora, Adv.
Ms. Rushika Patil, Adv.
Mr. Anshuman, AOR

For Respondent(s) : Mr. D. L. Chidananda, AOR

Mr. Anand Sanjay M Nuli, Sr. Adv.
Mr. Nanda Kumar K B, Adv.
Mr. Abhishek Kanyalur, Adv.
Mrs. Samina S, Adv.
Mr. Nahar Singh Yadav, Adv.
M/S. Nuli & Nuli, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The matter stands adjourned to 22.04.2025.
2. Counter affidavit be filed in the meanwhile.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)